

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTICE

Dated: 15.09.2023

In view of Rule 3-A of Chapter 6, Part B, Punjab and Haryana High Court Rules and orders, Volume V, the applications on the prescribed proforma **Annexure-"A"** along with the requisite documents mentioned therein are invited from the Advocates who ordinarily practice in Punjab and Haryana High Court, Chandigarh, for inclusion of their name on the Roll of Advocates.

The applications shall be received on every Wednesday (if it is working day) between 10.00 a.m. to 5.00 p.m. at Ordinary Filing Counter no. 6, near Pass Counter and on other working days the applications may be submitted with the concerned dealing official of Rules Branch at Old District Courts Building, Sector-17, Chandigarh.

The documents acceptable as proof of Address are mentioned at **Annexure- 'B'**.

The applicant (who is not the member of Bar Association/Advocate's Association, Punjab and Haryana High Court Chandigarh) applying for the issuance of Certificate of Practice by the Registrar General shall also submit the provisional application on prescribed proforma Annexure-'A' alongwith the requisite documents mentioned therein. The said application shall also be accompanied by the following documents:-

1. An affidavit in support of application seeking certificate from the Registrar General, mentioning therein his/her complete particulars including enrollment number.
2. Proof of appearance/presence at least in 10 cases before this Court in the last six months (list of such cases be attached).

Law Firms (partnership firm of two or more Advocates) are also eligible for enrollment on Roll of Advocate provided that the partnership is registered with the Registrar of Firms. In case of an application by the Law Firm, the application shall be accompanied by the documents in support of registration of the Firm with the Registrar of Firms and an undertaking that any change in the composition of the partnership Firm shall be duly notified by the partner(s) to the Registrar General.

An Advocate designated as Senior Advocate under section 16 (2) of the Advocates' Act, 1961, to act or appear in the Court, is not required to be enrolled on the Roll of Advocates.

The applications received shall be considered quarterly in the months of January, April, July and October of each year.

Sd/-

Registrar (Rules)
for Registrar General

PROFORMA
(see Rule 3-A)

Form Sr. No. _____ (For office use)

**Application for registration on the Roll of Advocates [Part-A]
practicing in the High Court of Punjab and Haryana-20.....**

1. Full Name of the Advocate :
(In capital letters)
2. Father's/Husband's Name :
3. Year of passing L.L.B. :
(Please attach attested copy of L.L.B Final year result/Degree)
4. Enrollment number :

Affix the self-
attested colour
photograph
with band

Year : State:

(Please attach attested copy of registration certificate)

5. Date of Enrollment :
6. Complete postal address of Chandigarh/Mohali/Panchkula: (Please attach proof)
 - (a) Residence :
 - (b) Office :
 - (c) Chamber in the High Court :
7. Telephone Numbers
 - (a) Office :
 - (b) Residence :
 - (c) Mobile :
8. E-mail ID :

Undertaking:

I declare that I am practicing in this Hon'ble High Court and that I have not made any application anywhere else for listing my name on the Rolls of Advocates except in this High Court. I further declare that all the information mentioned above is correct to my personal knowledge and that changes, if any, occurring therein, in the future, will be intimated, without delay, to the Registrar General.

Date:

Signature of the Applicant

Note:

1. A certificate from the Bar Association/Advocate's Association, Punjab and Haryana High Court, Chandigarh, to the effect that the applicant is ordinarily practicing in the High Court of Punjab and Haryana, Chandigarh shall be attached with the application form. In case the applicant is not a member of any of these associations, a certificate of the Registrar General, High court of Punjab and Haryana to the effect that the applicant is ordinarily practicing before High Court of Punjab and Haryana, be attached with the application form.
2. Please attach your two recent passport size coloured photos with band. One self-attested photograph is to be pasted on the application itself while the second photo to be unattested.
3. The advocates who had passed their qualifying (L.L.B.) Examination in the year 2009-10 and thereafter, will be provisionally enrolled unless they pass All India Bar Exam (AIBE) within 2 years from the date of enrollment in the Bar Council of Punjab and Haryana, Chandigarh and submit the Certificate of Practice (COP), issued by Bar Council of India and in default of submitting the same, their names will be automatically struck off from the Roll of Advocates. (As per clarification issued by Bar Council of India, New Delhi), the Advocates whose L.L.B results have been declared on or after 01.07.2010, are mandatorily required to pass All India Bar Exam.
4. The advocates who had graduated in the academic year 2009-10 (L.L.B.) results declared on or after 01.07.2010 and onwards, having completed two years of enrollment with Bar Council of Punjab and Haryana, Chandigarh will be enrolled on Roll of Advocates only after they furnish the Certificate of Practice (COP), issued by Bar Council of India.

Annexure-B

The advocates seeking their enrolment on the Roll of Advocates shall furnish any of the following documents as a proof of their address:-

1. Aadhar Card.
2. Latest Landline Telephone Bill.
3. Rent deed/Rent Agreement/Lease Deed (registered with Sub-Registrar of U.T. Chandigarh, District Mohall or District Panchkula).
4. House Allotment Letter.
5. Water/Electricity Bill.
6. Passport.
7. Driving License.
8. Property Tax Receipt (not older than one year).
9. Gas connection with latest receipt of refill of gas cylinder (not older than three months).
10. Ration Card.
11. Other documents acceptable as address proof as per *Unique Identification Authority of India*.

Note:- (i) The applicant-advocate operating his/her office from residence may furnish an undertaking that his/her residential and office address is same.

(ii) Rent Deed for a period of less than One year duly authenticated by *Notary Public* will also be accepted as proof of address.